

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Miscellaneous Application No. 08 of 2020**  
**In**  
**Company Appeal (AT) (Insolvency) No. 499 of 2019**

**IN THE MATTER OF:**

**Harkirat Singh Bedi**

**...Applicant.**

**Versus**

**The Oriental Bank of Commerce**

**...Respondent.**

**Present:**

**For Appellant: Mr. Sudhir Kumar Sharma, Advocate.**

**ORDER**  
**(Virtual Mode)**

**11.11.2020** Heard Learned Counsel for the Applicant. The Learned Counsel submits that by mistake the Application filed is stated as Review Application. The Applicant may correct the Application by deleting the word Review and substituting the same by word 'Miscellaneous'.

2. The Application is under Section 420 of the Companies Act, 2013 for rectifying mistake apparent from the record. The Learned Counsel submits that in the Appeal which was filed by the Applicant, the Appellant had raised ground that the Application filed under Section 7 of IBC was hopelessly barred. It is stated that the question of limitation was not considered by the Adjudicating Authority or by this Tribunal and this is mistake apparent from the record.

3. Issue notice to the Respondent by Speed Post. Requisites along with process fee be filed, if not filed by 13.11.2020. If the Applicant provides the email

address of the Respondent let notice also be issued through email. The Notice is made returnable **on 26<sup>th</sup> November, 2020.**

4. The Respondent/Oriental Bank of Commerce is called upon to file Reply-Affidavit to this Application for rectification.

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Kanthi Narahari]  
Member(Technical)**

Basant B./md.